IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-68(PB)/2017

IN THE MATTER OF:

S.R. Constructions

.... Applicant/petitioner

Vs

International Recreation & Amusement Ltd.

Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant

Mr. Ashish Virmani, Ms. Tanisha Khaitan,

Advocates for Mr. Umesh Garg

For the IRP

Mr. Sanjay Bhatt, Ms. Srishti Kapoor, Advs.

ORDER

An unsavoury situation has arisen. C.P. No. (IB)68(PB)/2017 was admitted on 28.04.2017. As no Interim Resolution Professional was named, the Tribunal referred the matter to the IBBI with a request to name the Interim Resolution Professional within a period of 10 days. The Insolvency & Bankruptcy Board of India sent the name of Interim Resolution Professional, Mr. Umesh Garg vide its letter dated 03.07.2017 and it was approved by the Adjudicating Authority-NCLT on 18.07.2017. This case highlights that period from 28.04.2017 to 18.07.2017 has been reduced and has to be deducted from 180 days. On the

one hand, the corporate insolvency resolution process commenced

on the date of admission of the petition in accordance with the

provisions of Section 5(12) of the Code and thus the period of 180

days would commence from 28.04.2017. However, the process

could not start before 18.07.2017 as no Interim Insolvency

Resolution Professional could be appointed etc.

In order to overcome such a different situation, we request

the IBBI to assist the Tribunal so that anomaly may be resolved.

Let notice of the petition be issued to Secretary, IBBI and

suggestion of the Board shall be filed within two weeks.

List the matter on 8th November, 2017.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

SdI

(DEEPA KRISHAN) MEMBER(TECHNICAL)

10.10.2017 V. Sethi